

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1968
ANSWERED ON:09.03.2010
AMENDMENT IN CRIMINAL PROCEDURE CODE
Singh Smt. Meena

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there is any proposal to amend the Criminal Procedure Code (Cr. P.C.) to rectify the complicated judicial procedure; and
- (b) if so, the details thereof and the time by which action is likely to be taken in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): The Code of Criminal Procedure, 1973 has been amended recently through the Criminal Procedure (Amendment) Act, 2008. The provisions of the said Act, except section 5, 6 and 21 (b) have been notified and have come into force on 31.12.2009. The amendment to the Code of Criminal Procedure, 1973 is an on going process and the Act has been amended a number times since inception, as and when the need arose to amend the Act.